

(2023) 08 RAJ CK 0060

In the Rajasthan High Court

Case No : Criminal Writ Petition No. 1157 Of 2023

Sandeep Singh

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 19-08-2023

Acts Referred:

Citation : (2023) 08 RAJ CK 0060

Hon'ble Judges : Arun Bhansali, J;Rajendra Prakash Soni, J

Bench : Division Bench

Advocate : Kalu Ram Bhati, Anil Joshi, Rajat Chhaparwal

Final Decision : Dismissed

Judgement

1. This petition has been filed by the petitioner seeking a direction to the respondents to send the petitioner to Open Air Camp, Churu.
2. Learned AAG submits that during pendency of the present petition, on 31.7.2023, the Committee concerned has taken a decision to send the petitioner to Open Air Camp and, therefore, the petition has been rendered infructuous. He has placed on record the Minutes of Meeting dated 31.7.2023, which are taken on record.
3. In view of the submissions made and the order passed on 31.7.2023, the petition has been rendered infructuous. The same is, therefore, dismissed as having become infructuous.
4. It is expected of the respondents to implement the decision dated 31.7.2023 expeditiously.